

I/D.No.LL (B).63/91/63
Dated Shillong, the 7th March, 2018.

Health & Family Welfare Department – I/D.,

Enclosed, please find herewith 200 (Two hundred) copies each of the Meghalaya Nursing Council (Amendment) Act, 2017 (Act No.15 of 2017) for favour of information and necessary action.

self
(L.A. Lyndem)

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

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Memo No.LL (B.63/91/63 -A

Dated Shillong, the 7th March, 2018.

Copy to: -

1. The Commissioner & Secretary, Meghalaya Legislative Assembly with 5(five) copies of the above Act for favour of information and necessary action.
2. Cabinet Affairs Department.
- ✓ 3. The Data Entry Operator, Law (A) Department, Main Secretariat Building for uploading the notification in the Law Department web site.

By order etc.,

[Signature]

Under Secretary to the Govt. of Meghalaya,
Law (B) Department.

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The Gazette of Meghalaya
EXTRAORDINARY
PUBLISHED BY AUTHORITY

No. 312

Shillong, Thursday, December 28, 2017

7th Pausa, 1939 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 28th December, 2017.

No.LL(B).63/91/57. - The Meghalaya Nursing Council (Amendment) Act, 2017 (Act No.15 of 2017) is hereby published for general information.

MEGHALAYA ACT NO. 15 OF 2017

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 21st December, 2017

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 28th December, 2017.

THE MEGHALAYA NURSING COUNCIL (AMENDMENT) ACT, 2017

**An
Act**

further to amend the Meghalaya Nursing Council Act, 1992.

Be it enacted by the Legislature of the State of Meghalaya in the Sixty eight Year of the Republic of India as follows :-

Short title and commencement

1. (1) This Act may be called the Meghalaya Nursing Council (Amendment) Act, 2017.

(2) It shall come into force at once.

Amendment of section 2

2. In section 2 of the Meghalaya Nursing Council Act, 1992 (hereinafter referred to as the principal Act) -

(i) for the existing clause (d), the following new clause (d) shall be substituted, namely:-

“(d) "nurse" means a registered nurse, of different cadre”.

(ii) after clause (j), the following new clause (ja) shall be inserted, namely:-

“(ja) "State Council" means a Council, by whatever name called, constituted under the law of a State to regulate the registration of nurses, midwives, health visitors in the State”.

Amendment of section 4

3. In section 4 of the principal Act, in sub-section (1), for the existing clauses (e), (f) and (g), the following new clauses (e), (f) and (g) shall respectively be substituted, namely:-

“(e) the Deputy Director Nursing Assistant Director Nursing of Director of Health Services (MI)”;

“(f) two Nursing Superintendent and two Matron one each from Government and Non-Government Hospital”;

“(g) two Principal, one each from Government and Non-Government Hospital; and”

W. KHYLLEP,

Secretary to the Government of Meghalaya,
Law Department.